

¹[TABLES OF FEES

TABLES OF FEES TO BE CHARGED BY OFFICERS

TABLES OF FEES PAYABLE TO THE PROTHONOTARY AND SENIOR MASTER

Fees for or on-	Rs. P.
1. Every search in his office each hour or part of an hour.	5.00
2. Every oath administered.	5.00
3. Attending to administer oath, within a distance of 8 Kms from the Court House.	20.00
4. Attending to administer oath, within a distance of 8 Kms. From the Court House on the application by an indigent person	1.00
5. Fee for the same to be paid to the Assistant Master or Associate in cash when attending out of Office hours. (per hour or part thereof).	30.00
6. Attending to administer oath beyond a distance of 8 Kms. But within a distance of 16 Kms. from the Court House.	25.00
7. Attending to administer oath beyond a distance of 8 Kms. but within a distance of 16 Kms. from the Court House on the application by an indigent person.	1.00
8. Fees for the same to be paid to the Assistant Master or Associate in cash when attending out of office hours (per hour or part thereof).	30.00
9. Attending to administer oath beyond a distance of 16 Kms from the Court House.	25.00
10. Attending to administer oath beyond a distance of 16 Kms. from the Court house on the application by indigent person.	1.00
11. Fees for the same to be paid to the Assistant Master or Associate in cash when attending out of office hours. (per hour or part thereof)	35.00
12. Fees for supplying copy of Notes of Evidence by Shorthand writer when only one applies for a copy, per folio of 90 words.	1.00

1. Table of fee substituted by G. N. of 20-09-1999 (pub. In 1999 M.G. G. Pt. IV.-, p. 762-770

13. Fees for supplying copies of Notes of Evidence by Shorthand writer. When more than one party apply, shall be 1.50 paise per folio of 90 words which shall be divided amongst and charged equally to the parties to whom the copies are supplied. 1.50

Note :- Out of the fees recovered under entries Nos. 9 and 10 one half to be paid to the shorthand writer, the balance being credited to government.

**TABLE OF FEES PAYABLE TO THE REGISTRAR, PRASI CHIEF
MATRIMONIAL COURT**

(1) Petition Decree of Divorce	37.50
(2) Vakalatnama	5.00
(3) Every Exhibit	0.50

Note.- It would thus suffice, if on an average fee of Rs. 50 ad valorem is paid on every petition filed under this Special Act exclusive of the fees required to be paid on Vakilpatra and/or for affirmation. It should simultaneously be kept in consideration that in the event of advalorem fee as that of writ petition is considered on the present context, the additional requirement to pay Court-fee on Exhibits, etc. as stated hereinabove can be dispensed with.

**TABLE OF FEES PAYABLE TO THE COMMISSIONER FOR TAKING
ACCOUNTS AND LOCAL INVESTIGATOR.**

The following Table of Fees shall apply to proceeding before the Commissioner for Taking Accounts in Suits and matters instituted in the High Court prior to 1st April 1954, except in respect of items which fall under Schedules I and II to the Bombay Court Fees Act, 1959.

The said Tables of fees shall not apply from 1st January 1964 to—

- (a) Further proceedings in matters pending before the Commissioner on 1st January 1964, provided that such matters are in respect of suits and matters instituted in the High Court on or after 1st April 1954, and
- (b) proceeding filed in the Commissioner's Office on or after 1st January 1964, in suits and matters instituted in the High Court On or after 1st April 1964:

Provided, however, that the said Tables of Fees shall apply in the following cases except in respect of items which fall under Schedules I and II to the Bombay Court Fees Act, 1959:-

- (1) References for taking accounts in Partnership Suits.
- (2) References for taking accounts in Administration Suits.
- (3) References for taking accounts in Partition Suits.
- (4) References for taking accounts of the management of properties where the mortgagee is in possession.
- (5) References for sale of properties pursuant to decrees and Orders of the Court.

Fees for or on	Rs. P.
1. Every summons or warrant issued by him to parties in a cause, witness or other persons.	5.00
2. For initiating proceedings in the Commissioner's Office except proceedings for passing accounts referred to in Rules 357, 361, 512, 513, 514, 515, 594 and 598 of the High Court Rules except any other accounts which have to be vouched in the Commissioner's office for which a vouching fee is payable.	25.00
3. Every oath administered.	5.00
4. Every affidavit sworn.	5.00
5. Every deposition taken before him	5.00
6. Every receipt for books, deeds or papers.	5.00
7. Signing and certifying every exhibit proved before him.	5.00

8.	Vouching accounts for each half hour or part thereof.	5.00
9.	Allowing and signing any accounts or other matters requiring his signature.	5.00
10.	Every document filed.	5.00
11.	Every search in his office for each hour or part of an hour.	5.00
12.	Allowing and signing every necessary advertisement for creditors.	7.00
13.	Attendance in matter referred to him when one party appears and Counsel is not engaged, for each half hour or part thereof.	10.00
14.	Attendance when two or more parties appear and Counsel is not engaged by any party, each party for each half hour or part thereof.	7.00
15.	Attendance when two or more parties appear by Counsel, each party engaging Counsel, for each half hour or part thereof.	10.00
16.	Attendance when one or more parties appear by counsel each party not engaging Counsel, for each half hour or part thereof.	7.00
17.	Attendance in Court with papers.	10.00
18.	Attendance on sales.	50.00
19.	Entering each bidding.	2.00
20.	Attendance out of office within a distance of 8 Kms from the Court House to administer oaths, to take examinations or transact other business incidental to this office (not exceeding one hour).	20.00
21.	Every other hour or part thereof.	10.00
22.	The like beyond a distance of 8 Kms from the Court (within a distance of 16 Kms) (not exceeding one hour).	25.00
23.	Every other hour or part thereof.	10.00
24.	The like beyond a distance of 16 Kms from the Court House (not exceeding one hour).	25.00
25.	Every other hour or part thereof.	15.00
26.	If beyond three miles in addition to fees a reasonable allowance for expenses and carriage hire (for each person)	100.00
27.	Attendance or warrant to inspect books, each party.	7.00
28.	Each certificate on matters referred to him by the Court not exceeding ten folios of 90 words and seven figures to each word.	15.00

29.	Each report on matters referred to him by the Court not exceeding ten folios of 90 words and seven figures to each word.	20.00
30.	The like for each folio exceeding ten, per folio.	2.00
31.	Taking custody of proceeds of sale of movable or immovable property, except in so far as the same are covered by a set off allowed by a decree or order.	1%
32.	For execution by the Commissioner of any Conveyance of immovable property :	
	(a) For each party on whose behalf he execute under judge's order	20.00
	(b) Subject to a maximum fee of for any one document.	100.00

TABLE OF FEES PAYABLE TO THE ACCOUNTS OFFICER

Fees for or on --	Rs. P.
(1) On interest realized or accrued in respect of moneys of securities etc. belonging to Minors, Widows, Trusts and other Beneficiaries etc.	3%
(2) For filing certified copy of Court's Order directing deposit to be made.	5.00
(3) For filing certified copy of the Court's order directing payment to be made.	5.00
(4) For search of inspection for each separate case for, each hour or part of an hour.	3.00
(5) For issuing certificate of balance in a cause.	7.00
(6) For attending in Court or in Chamber with records	5.00
(7) For issuing of Duplicate Income-tax Deduction Certificate.	4.00

TABLE OF FEES PAYABLE TO TRANSLATOR AND INTERPRETER

The following Table of Fees shall apply except in respect of items which fall under Schedule I and II to the Bombay Court Fees Act, 1959 :-

	Rs. P
1 For every translation of a document not falling under item 4, per folio of 90 words	8.00
2 For every translation of a document not falling under item 4, made by a	

	Special Translator per folio of 90 words :-	
	(a) to be paid in cash to Special Translator.	7.50
	(b) to be credited to Government.	4.00
3	For every translation of a document for which Special readers are necessary, per folio of 90 words.	10.00
4	For every translation of a document in Arabic, Sanskrit, Latin and any other difficult language which the Prothonotary and Senior Master may sanction, per folio of 90 words :-	
	(a) to be paid in cash to such translators.	15.00
	(b) to be credited to Government.	4.00
5	For every translation urgently required and when sanctioned by the Prothonotary and Senior Master.	Double fee
6	For comparing copies of vernacular documents, etc. per folio of 90 words.	2.00
7	For comparing copies of vernacular documents, etc. by a Special Translator, per folio of 90 words :-	
	(a) to be paid in cash to Special Translator.	1.50
	(b) to be credited to Government.	0.50
8	For preparing copies of vernacular documents etc. per folio of 90 words.	2.00
9	For preparing copies of vernacular documents etc., by Special Translator per folio of 90 words :-	
	(a) to be paid in cash to Special Translator.	2.00
	(b) to be credited to Government.	0.50
10	For interpreting <i>viva voce</i> any plaint, statement, affidavit or other document requiring to be interpreted, per folio of 90 words.	
11	For interpreting <i>viva voce</i> any plaint, statement, affidavit or other document requiring to be interpreted by a Special Interpreter per folio of 90 words :-	
	(a) to be paid in cash to Special Interpreter.	2.00
	(b) to be credited to Government.	0.50
12	For interpreting evidence in Court, at <i>de-bene-esse</i> or other examinations, held either in the Offices of the Court or outside the Court, per witness.	4.00
13	For interpreting evidence by a Special Interpreter in Court, at <i>de-bene-esse</i> or other examinations held either in the offices of the Court or outside the Court house. Per witness per each hour or part of an hour :-	

	(a) to be paid in cash to Special Interpreter.	3.00
	(b) to be credited to Government.	1.00
14	For attendance of Official Interpreter or Special Interpreter to interpret a document out of office hours by request of parties at their private houses within a distance of 8 Kms from the Court House to be paid to him in cash, per hour, exclusive of time taken for travelling to the place.	15.00
15	For same beyond a distance of 8 Kms but within a distance of 16 Kms from the Court House, per hour, exclusive of time taken travelling to the place.	20.00
16	For same beyond a distance of 16 Kms from the Court House, per hour, exclusive of time taken for travelling to the place.	25.00
17	For attendance of an Official Interpreter or Special Interpreter to Interpret evidence at <i>de-bene-esse</i> or other examinations, held out of office hours in the Court House or within a distance of 8 Kms from the Court House to be paid to him in cash, for each half hour or part thereof.	7.50
18	For same beyond a distance of 8 Kms but within a distance of 16 Kms from the Court House. For each half hour or part thereof.	10.00
19	For same beyond a distance of 16 Kms from the Court House, for each half hour or part thereof.	15.00

TABLE OF FEES PAYABLE TO THE SHERIFF OF BOMBAY

The following Table of Fees shall apply to suits and matters instituted on and after 1st day of April 1954 :-

		Rs. P.
1.	For serving each summons or notice :-	
	(a) to a single defendant or witness.	15.00
	(b) to every additional defendant or witness if the processes be applied for at the same time	10.00
2.	For executing every warrant :-	
	(a) of arrest, in respect of every person to be arrested	30.00
	(b) of attachment, in respect of every such warrant.	
	(c) of sale in respect of every such warrant.	

3.	For serving every injunction, order or Rule and every process not otherwise provided for.	30.00
4.	For every proclamation under Order XVI, Rule 10(2), Order XXI, Rules 55, 66, 69(2) and 87 of the Code Civil of Procedure.	30.00
5.	Poundage on every debt levied by execution including an attachment before judgment or in the event of the claim being satisfied, compromised or settled upon the amount of such satisfaction, compromise or settlement.	1 %
6.	For every certificate of appointment of Special Bailiff	25.00
7.	For serving or executing any process on Sundays and close holidays.	30.00
8.	To the Deputy Sheriff for attending at a sale not held at his office.	50.00
9.	For every search.	10.00
10.	For the Crier at every Sheriff's sale, exclusive (where the sale is not at the sheriffs office) of the cost of conveyance if the same is not provided by the party requiring the sale.	15.00
11.	For every man absolutely required and left in possession of property attached.	The amount actually and reasonably paid per diem as wages and bhatta.
12.	For wages for every man required to be left in possession of the property attached.	The amount actually paid per diem as wages and a reasonable amount of conveyance
13.	For removal of movable property attached to the Sheriff's office or some other place when necessary.	Actual expenses

14. For conveyance charges for serving summonses or executing other processes.	Such expenses as are reasonably incurred when conveyance is not provided by the person requiring such service
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Note 1. – The poundage leviable under item 5 of the Table shall be calculated on multiples of Rs. 25 (i.e. a poundage fee of 25 paise should be levied for every Rs. 25 or part of Rs. 25)

2.- for processes required to be served or executed as emergent, the fee will be ordinary fee and half as much again.

3.- Where one individual is to be served in more than one capacity, e.g. personally and also as guardian of a minor or minors only one fee is to be charged.

4.- When a process is returned unserved and an application is again made for service thereof a half fee only shall be charged for every such occasion. This rule applies whatever may be the reason which prevented service (e.g. Whether the failure to serve was due to the fault of the party on whose behalf it was issued or not) and whether the identical paper is re-issued or a fresh paper.

5.- When the service is set aside in an inquiry under Order V, rule 19 of the Code of Civil Procedure, or when witnesses, etc., have to be summoned a second time in consequence of the Court not sitting or not taking up or not completing the hearing of the case on the date on which they were first summoned no further fee is leviable for re-service.

6.- If a warrant has already been issued to arrest a judgment debtor who has failed to pay the decretal amount and who has been ordered to be imprisoned in a civil jail and such warrant of arrest is in force, no further fee is leviable on the order of committal to jail.

7.- No fee is to be charged for the service or execution of any process issued by a Court of its own motion.

8.- If a process is transmitted for service by registered post, the Sheriff shall charge the fees hereinabove prescribed for service in addition to the postal and registration charges.

TABLE OF FEES PAYABLE TO THE CLERK OF THE STAFF

	Rs. P
1. For entering petition of an appeal taking security thereon and entering the admission of appeal taken together.	
2. Every attendance to produce papers within a distance of 8 Kms from the Court House.	7.00
3. The like beyond a distance of 8 Kms but within a distance of 16 kms from the Court House.	15.00
4. The like beyond a distance of 16 kms from the Court House.	20.00
5. Issuing every commission for taking evidence (including seal) unless for an accused appearing in person when no fee shall be charged.	5.00
6. Every Rule <i>Nisi</i> and every warrant or writ, including seal other than a warrant of appearance or conviction, and every certificate of conviction or acquittal (excluding seal) unless such certificate is required by law to be furnished gratis.	3.00
7. Every order of Court and every copy of any order of Court; sending every witness subpoena for service outside Bombay (unless for an accused appearing person).	2.00
8. Every search, filing every affidavit and filing every warrant of appearance.	2.00

9. Every subpoena to a witness and every duplicate subpoena (unless applied for by an accused in person), filing every document annexed to an affidavit, affixing seal to every return to a commission for taking evidence and sending every notice thereof (unless such commission shall have been issued on behalf of an accused in person), filing every order of the Court and filing every other document required to be filed. 1.00
10. Copies of charges, depositions and other papers, per folio, unless the clerk of the state, on account of the poverty of the applicant, shall see fit to make any smaller charge or to remit the same altogether. 0.30